

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY.

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Original Application No. 678/94.

S.S.Lade. .... Applicant.

V/s.

Union of India & Ors. .... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri P.P.Srivastava, Member(A).

Appearances:-

Applicant by Shri A.Anvari.

Respondents by Shri N.K.Srinivasan.

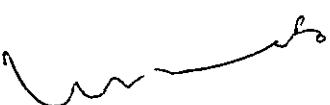
Oral Judgment :-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 24.2.1994.

Heard Shri A.Anvari, counsel for the applicant and Shri N.K.Srinivasan, counsel for the Respondents.

2. The only direction that we need make at this stage is to declare the result of the applicant which has been reserved by the letter dt. 16.4.1991 within four weeks, from the date of receipt of a copy of this order. The other reliefs which the applicant has claimed would be based on the result of the examination and it would be appropriate to grant liberty to the applicant to approach the Tribunal again should he pass the test. With the above direction and the liberty, the OA is disposed of.

  
(P.P.SRIVASTAVA)  
MEMBER(A)

  
(M.S.DESHPANDE)  
VICE-CHAIRMAN

B.